

**Shri S. M. Banerjee:** Master Tara Singh is also a citizen of the country. Why should he be attacked? (*Interruptions*).

**Mr. Chairman:** There is no point of order in this. The hon. Member may continue.

16.33 hrs.

[MR. SPEAKER *in the Chair*]

**श्री० रणबीर सिंह :** शायद मेरे दोस्त यह समझते हैं कि पंजाब के जो वासी हैं, उनको ऊपर इनकम टैक्स का कानून लागू नहीं होता। अगर उनका यह कहना है, तो शायद मुझे कुछ कहने की आवश्यकता न हो, लेकिन मैं जानता हूँ कि इनकम टैक्स का कानून एक एक पंजाबी के ऊपर लागू है, चाहे वह हिन्दू है या मित्र है या किसी दूसरे मजहब का मानने वाला है।

16.33½ hrs.

MOTION RE: THIRD FIVE YEAR PLAN—*contd.*

**Mr. Speaker:** Order, order. We will now resume discussion of the hon. Prime Minister's motion regarding the Third Five Year Plan.

I shall now put the amendment of Shri Ranga to the vote of the House. The question is:

That for the original motion, the following be substituted, namely:—

"This House, having considered the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, disapproves of it because—

- (a) it is unrealistic and improvident;
- (b) the threat of additional taxation, the continued resort to deficit finance and the unco-

vered gap between resources and outlay will lead to higher prices and the aggravation of the prevailing inflation and a continuing erosion of the already low real income of the mass of the people resulting in a disincentive to save and invest and a high-cost economy which will make it impossible for Indian exports to compete in the world's markets;

(c) while the desirability of encouraging equity capital coming from abroad at its own risk is neglected, there is too much dependence on foreign loans leading to the country's future being mortgaged;

(d) the undue emphasis on heavy industry resulting from a dangerous obsession with achieving autarchy within ten years and the comparative neglect of agriculture and consumers' goods industries will inflict privation and misery on the mass of the people and diminish the possibilities of providing maximum employment;

(e) the doctrinaire bias in favour of the State sector of the economy and the drawing away to it of the people's savings tilts the scales against the development of the people's competitive enterprise and the economy of self-employed people in favour of a plethora of controls and quotas and curbs and of State monopolies and private monopolies distributed among those favoured, thus placing the national economy in a straight jacket and retarding the growth of the national product and income;

(f) the insistence on fostering collective farming under the name of joint co-operative

farming to the neglect of family farming will retard agricultural production and, if persisted, in result food shortage and famine conditions and reduce the peasants to servitude;

(g) no adequate effort is disclosed in the Plan to dispel existing regional disparities and to foster the progress of underdeveloped areas;

(h) the provision of huge sums of public money for distribution by the Union to the States and by the States to local organisations will, in the absence of a non-partisan approach and suitable checks, lead to political influence being brought to bear on the administrative apparatus with consequent waste and corruption; and

(i) the Plan is against the interests of the Indian people since it would reduce the living standards of the present generation, concentrate political and economic power in a few hands resulting in the proliferation of bureaucracy, over-centralisation, the attenuation of States' rights, the truncating of the workers' right to organise for collective bargaining and to go on strike, and the ultimate erosion of parliamentary democracy and the fundamental rights of the citizen embodied in our Constitution."

**Mr. Speaker:** Those in favour may kindly say 'Aye'.

**Some Hon. Members:** Aye'.

**Mr. Speaker:** Those against may say 'No'.

**Several Hon. Members:** 'No'.

**Mr. Speaker:** I think the 'Noes' have it.

**Some Hon. Members:** The 'Ayes' have it.

**Mr. Speaker:** Hon. Members in favour will rise on their seats. I will note down their names.

**Shri Ranga:** Do you want Members to rise in their places?

**Mr. Speaker:** Yes. I will note down their names.

**Shri Ranga:** We have no objection if you think it is proper.

**Some Hon. Members:** There are only two.

**Shri M. R. Masani:** I think, Sir, a Division has been demanded.

**Mr. Speaker:** All right. Let the Lobbies be cleared.

*The Lok Sabha divided.*

**Shri Lachman Singh (Nominated—Andaman and Nicobar Islands):** My vote has not been recorded. I want to vote for 'Noes'. But I have pressed the button 'Abstention'

**Shri Ram Krishan Gupta:** I want to vote for 'Noes'. My vote has not been recorded.

**Shri Raman (Narasapur):** I want to vote for 'Noes'. My vote also has not been recorded.

**Dr. K. B. Memon (Badagara):** I want to vote for 'Noes'. My vote has not been recorded.

**Division No. 4]**

Chandramani Kalo, Shri  
Deb, Shri P.G.  
Masani, Shri M.R.  
Matin, Qazi

**AYES**

Rajyalaxmi, Shrimati  
Ram Garib, Shri  
Ranga, Shri

[ 16.39 hrs

Soren, Shri Debi  
Sugandhi, Shri  
Thakore, Shri M.B.

**NOES**

Abdu Latif, Shri  
Achar, Shri  
Achint Ram, Lala  
Alva, Shri Joachim  
Amjad Ali, Shri  
Aney, Dr. M. S.  
Anthony, Shri Frank  
Balakrishnan, Shri  
Banerjee, Shri S. M.  
Banerji, Shri P. B.  
Bhakt Darshan, Shri  
Bhargava, Pandit M.B.  
Bhattacharya, Shri C. K.  
Birendra Bahadur Singhji, Shri  
Brahm Prakash, Ch.  
Brajewar Prasad, Shri  
Chanda, Shri Anle K.  
Chaturvedi, Shri  
Chettiar, Shri Ramanathan  
Dajjit Singh, Shri  
Damani, Shri  
Das, Dr. M. M.  
Dasappa, Shri  
Datar, Shri  
Dwivedy, Shri Sundreanath  
Ghodasar, Shri Fatehainh  
Ghosal, Shri Aurobindo  
Ghosh, Shri M. K.  
Goray, Shri  
Gupta, Shri Indrajit  
Gupta, Shri Ram Krishnan  
Hathi, Shri  
Heda, Shri  
Hem Raj, Shri  
Hukam Singh, Sardar  
Iqbal Singh, Sardar  
Jagjivan Ram, Shri  
Jhunjhunwala, Shri  
Jinachandran, Shri  
Jogendra Sen, Shri  
Joshi, Shri A. C.  
Jyotishi, Pandit J. P.  
Kanungo, Shri  
Kar, Shri Prahnat

Karmarkar, Shri  
Kasliwal, Shri  
Khan, Shri Sadath Ali  
Khan, Shri Shah Nawaz  
Lachman Singh, Shri  
Mafida Ahmed, Shrimati  
Maiti, Shri N.B.  
Majhi, Shri R. C.  
Malhotra, Shri Inder J.  
Maniyangadan, Shri  
Masuriya Din, Shri  
Mathur, Shri Harish Chandra  
Melkote, Dr.  
Menon, Dr. K. B.  
Mishra, Shri Bibhuti  
Mishra, Shri L. N.  
Mishra, Shri M. P.  
Mishra, Shri S.N.  
Misra, Shri B.D. B.D  
Misra, Shri R. D.  
Mohammad Akbar, Shaikh  
Morarka, Shri  
Mukerjee, Shri H.N.  
Murty, Shri N.S.  
Nanda, Shri  
Narasimhan, Shri  
Nayar, Dr. Sushila  
Nehru, Shri Jawahar Lal  
Neeru Shrimati Uma.  
Padam Dev, Shri  
Pahadia, Shri  
Palaniyandy, Shri  
Pandey, Shri K. N.  
Panigrahi, Shri Chintamani  
Parvathi Krishnan, Shrimati  
Patel, Shri Rajeshwar,  
Patil, Shri Nana  
Pattabhi Raman, Shri C. R.  
Radha Raman, Shri  
Raghuramaiah, Shri  
Rai, Shrimati Sabodrabai  
Raju, Shri D.S.  
Ram Shankar Lal, Shri  
Ramam, Shri

Ramaswamy, Shri S.V.  
Ramaswamy, Shri K.S.  
Ranbir Singh, Ch.  
Rane, Shri  
Rao, Shri Jaganatha  
Reddy, Shri K.C.  
Reddy, Shri Nagi  
Reddy, Shri Ramakshrina  
Rup Narain, Shri  
Sadhu Ram, Shri  
Sahu, Shri Rameshwar  
Samanta, Shri S.C.  
Sanghi, Shri N. K.  
Sarhadi, Shri Ajit Singh  
Satyabhama Devi, Shrimati  
Sen, Shri P.G.  
Shah, Shri Manabendra  
Shankaraiya, Shri  
Sharma, Pandit K.C.  
Shastri, Shri Lal Bahadur  
Shastri, Shri Swami Ramananda  
Shree Narayan Das, Shri  
Siddiah, Shri  
Singh, Shri L. Achaw  
Singh, Shri M.N.  
Singh, Shri Ramesh Prasad  
Sinha, Shri B. P.  
Sinha, Shri K. P.  
Sinha, Shri Satya Narayan  
Sinha, Shrimati Tarkeshwar  
Subbarayan, Dr. P.  
Subramanyam, Shri T  
Sumat Prasad, Shri  
Swaran Singh, Sardar  
Tanganani, Shri  
Tantia, Shri Rameshwar  
Tariq, Shri A. M.  
Tiwari, Shri R. S.  
Umarao Singh, Shri  
Upadhyay, Pandit Munishwar Dutt  
Varma, Shri B.B.  
Wadiwa, Shri  
Wilson, Shri J.N.  
Wodeyar, Shri

**Mr. Speaker:** The result of the division is as follows:

**Ayes:** 10; **Noes:** 132

The 'Noes' have it, the amendment is lost.

*The motion was negatived.*

**Mr. Speaker:** Now, I shall put Shri Indrajit Gupta's amendment to vote. I understand that both his amendments, namely amendments Nos. 3 and 4 have been combined. I shall now put the combined amendment to the vote of the House.

*The amendment was put and negatived.*

**Shri Naushir Bharucha:** My amendment may also be put to vote.

**Mr. Speaker:** I shall now put Shri Naushir Bharucha's amendment, namely amendment No. 5 to the vote of the House.

*Amendment No. 5 was put and negatived.*

**Mr. Speaker:** I shall now put the substitute motion contained in Shri Narasimhan's amendment to the vote of the House.

The question is:

"That for the original motion, the following be substituted, namely:—

"This House, having considered the Third Five Year Plan, laid on the Table of the House on the 7th August, 1961, places on record its general approval and acceptance of the objectives, priorities and programmes embodied in the Plan and calls upon the States, Union Territories and the people of India to adopt it as the Nation's Plan and to carry it out with determination and achieve its targets." (1)

*The motion was adopted.*

16.43 hrs.

#### TELEGRAM FROM SHRI KARANJIA

**Mr. Speaker:** I want to make an announcement. As I informed the House on the 21st August, 1961, I sent one copy of the summons to Shri R. K. Karanjia by registered post on the 21st August and also three copies of the summons to the Chief Secretary to the Government of Maharashtra, Bombay, for service on Shri Karanjia. Copies of the summons were also communicated to Shri Karanjia directly and through the Chief Secretary.

894(A) LSD—9.

Government of Maharashtra, telegraphically.

Yesterday, I received the following telegram from Shri Karanjia.

"RECEIVED SUMMONS REQUEST FORTNIGHTS EXTENSION FOR REASONS STATED IN LETTER ALREADY SENT RESPECTS KARANJIA BLITZ".

**Shri Mahanty (Dhenkanal):** Respects what?

**Shri Surendranath Dwivedy (Kendrapara):** He knows that after a fortnight, there will be no session.

**Mr. Speaker:** I have also received telegraphic confirmation from the Chief Secretary, Government of Maharashtra, Bombay that summons was duly served on Shri R. K. Karanjia.

The letter referred to by Shri Karanjia in his telegram has not yet been received. As and when it is received, we shall see.

**Shri Braj Raj Singh (Firozabad):** What happens next?

**Mr. Speaker:** Off hand, I am not able to say. Let me wait for the letter. Let us see, and then I shall place the proper motion before the House.

**Mr. Speaker:** Would the House like to resume discussion on the Income-tax Bill now, or shall we start with the discussion on scarcity of raw jute to be raised by Shri Indrajit Gupta?

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** It is not necessary to proceed with the Income-tax Bill. We may take up the other discussion now.

**Mr. Speaker:** Very well.